

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 5482**  
TO BE ANSWERED ON 26.07.2019

**UJJAWALA SCHEME**

5482. DR (PROF.) KIRIT PREMJBHAI SOLANKI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the salient features of Ujjawala scheme and the current status of its implementation in the country;
- (b) the total number of protective and rehabilitative homes set up under the scheme, State/UT-wise;
- (c) the total funds allocated under the scheme during the current and previous financial year, State/UT-wise;
- (d) whether the rehabilitative homes include provisions such as counselling and psychological services; and
- (e) the steps being taken under the scheme to prevent trafficking of women and children for commercial sexual exploitation?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

- (a) Ujjawala Scheme is implemented by Ministry of Women and Child Development for combating trafficking, with five specific components – Prevention, Rescue, Rehabilitation, Re-Integration and Repatriation (cross-border) of victims of trafficking. The scheme has been conceived primarily for the purpose of preventing trafficking on the one hand and rescue and rehabilitation of victims on the other. The scheme provides for rehabilitation of victims by providing food, shelter, counselling, medical care, legal aid and vocational training as well as their reintegration into society. There are 134 Protective and Rehabilitative Homes in the country and the number of beneficiaries are 5,291.
- (b) The total number of protective and rehabilitative homes set up under the scheme, State/UT-wise is given at **Annexure-I**.
- (c) The total funds allocated under the scheme during the current and previous financial year, State/UT-wise is given at **Annexure-II**.
- (d) In order to help recover the victims of trafficking undergoing psychological trauma, professional counselling services are provided through qualified clinical psychologist and psychiatrist.
- (e) In order to prevent trafficking of women and children for commercial sexual exploitation, social mobilization and involvement of local communities, awareness generation programmes, generation of public discourse through workshops/seminars etc. are undertaken.

\*\*\*\*\*

Annexure I

Annexure referred to in reply to part (b) of Lok Sabha Unstarred Question No 5482 for 26.7.2019 regarding Ujjawala Scheme. The State/UT-wise details of protective and rehabilitative homes.

<b>Sl. No.</b>	<b>Name of the State</b>	<b>Number of Ujjawala Homes</b>
1.	Andhra Pradesh	4
2.	Assam	19
3.	Chhattisgarh	3
4.	Sikkim	1
5.	Karnataka	18
6.	Kerala	3
7.	Maharashtra	23
8.	Manipur	19
9.	Mizoram	1
10.	Nagaland	1
11.	Rajasthan	7
12.	Orissa	12
13.	Tamil Nadu	4
14.	Uttar Pradesh	2
15.	Uttarakhand	2
16.	West Bengal	2
17.	Gujarat	8
18.	Telangana	5
	<b>Total</b>	<b>134</b>

**Annexure II**

**Annexure referred to in reply to part (c) of Lok Sabha Unstarred Question No 5482 for 26.7.2019 regarding Ujjawala Scheme. The State/UT-wise details of funds allocated**

(Amount in lakhs)

<b>Sl. No.</b>	<b>Name of State/UT</b>	<b>2018-19</b>	<b>2019-20</b>
		Funds Allocated	Funds Allocated
01.	Andhra Pradesh	-	-
02.	Assam	-	192.56
03.	Bihar	-	-
04.	Chhattisgarh	9.67	31.78
05.	Gujarat	25.01	-
06.	Haryana	-	-
07.	Kerala	-	27.97
08.	Madhya Pradesh	-	-
09.	Maharashtra	-	-
10.	Manipur	110.98	110.98
11.	Meghalaya	-	-
12.	Mizoram	11.71	9.98
13.	Nagaland	10.44	19.45
14.	Odisha	20.06	83.43
15.	Rajasthan	-	-
16.	Sikkim	-	10.44
17.	Tamil Nadu	31.99	52.06
18.	Telangana	37.45	37.45
19.	Uttarakhand	-	57.15
20.	Uttar Pradesh	-	-